

(1894) 03 MAD CK 0003
In the Madras High Court

In Re: Reference under Stamp Act, Section 46

Date of Decision : 01-03-1894

Acts Referred:

Citation : (1894) ILR (Mad) 280 : (1894) 4 MLJ 104

Judgement

1. We are of opinion that the document is an agreement for a lease and that it must be stamped as such under Article 4, Schedule I of Act I of

1879, notwithstanding that another instrument was intended to be executed.